श्री दिलीप कुमार तिर्कीः सर, हमारे सवालों का जवाब मंत्री जी ने नहीं दिया है, हम भी सदन से बहिर्गमन करते हैं।

(इस समय कुछ माननीय सदस्य सदन से बाहर चले गए)

MR. DEPUTY CHAIRMAN: Now, I shall put the Statutory Resolution, moved by Dr. T. Subbarami Reddy, to vote. ...(*Interruptions*).... Dr. Subbarami Reddy is not here. The question is:-

"That this House disapproves the Indian Forest (Amendment) Ordinance, 2017 (Ordinance No. 6 of 2017) promulgated by the President of India on 23rd November, 2017."

#### The motion was negatived.

MR. DEPUTY CHAIRMAN: Now, the question is:

That the Bill further to amend the Indian Forest Act, 1927, as passed by Lok Sabha, be taken into consideration.

#### The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill. In Clause 2, there is one Amendment by Dr. T. Subbarami Reddy. The hon. Member is not here to move. So, the amendment not moved.

> Clause 2 was added to the Bill. Clause 3 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

DR. HARSH VARDHAN: Sir, I beg to move:

That the Bill be passed.

The question was put and the motion was adopted.

MESSAGE FROM LOK SABHA — Contd.

MR. DEPUTY CHAIRMAN: Now, messages from Lok Sabha.

(I) The Financial Resolution and Deposit Insurance Bill, 2017

(II) The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2017 734 Government

Bills

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

# **(I)**

"I am directed to inform you that Lok Sabha, at its sitting held on the 27<sup>th</sup> December, 2017, has adopted the following motion:-

"That this House do appoint Shri Sudheer Gupta to serve as member of the Joint Committee on the Financial Resolution and Deposit Insurance Bill, 2017 *vice* Shri Gajendra Singh Shekhawat resigned from the Joint Committee on his appointment as Minister".

## **(II)**

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2017, as passed by Lok Sabha at its sitting held on the 27<sup>th</sup> December, 2017."

Sir, I lay a copy of the Bill The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2017 on the Table.

#### **GOVERNMENT BILLS** — Contd.

### The Indian Institute of Petroleum and Energy Bill, 2017<sup>+</sup>

MR. DEPUTY CHAIRMAN: Okay. Now, we shall take up the further consideration of the Motion, moved by Shri Dharmendra Pradhan on 20<sup>th</sup> December, that is, the Indian Institute of Petroleum and Energy Bill, 2017. The Indian Institute of Petroleum and Energy Bill, 2017

श्री पी. एल. पुनिया (उत्तर प्रदेश)ः महोदय, भारतीय पेट्रोलियम और ऊर्जा संस्थान विधेयक, 2017 आज राज्य सभा के सामने विचाराधीन है। मैं इस विधेयक का समर्थन करने के लिए खड़ा हूं।

# [उपसभाध्यक्ष महोदय, (डा. सत्यनारायण जटिया) पीठासीन हुए]

महोदय, Andhra Pradesh Reorganization Bill, 2014 यूपीए सरकार के दौरान पास हुआ था जिस के तहत आंध्र प्रदेश और तेलंगाना दो अलग-अलग प्रदेश बनाए गए। उस समय जब प्रदेशों का बंटवारा हुआ तो देखा गया कि सभी important institutes तेलंगाना क्षेत्र में चले गए और आंध्र प्रदेश क्षेत्र में कोई महत्वपूर्ण संस्थान नहीं रहा। इसलिए Andhra Predesh Reorganization Bill, 2014 के शेड्यूल 13 में यह प्रावधान किया गया कि आंध्र प्रदेश में पेट्रोलियम और ऊर्जा संस्थान

<sup>†</sup> Further discussion continued from 20th December, 2017.